CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

RA 127/2017 in TA 19/2015

New Delhi, this the 16th day of May, 2017

Hon'ble Mr. P.K. Basu, Member (A)

- NSIC (PTC) Employees Association Registered through its Secretary `NSIC Bhawan', Okhla Industrial Estate New Delhi-110020
- NSIC Retired Employee's Welfare Association (Regd) Regd. Office: 1626/14 Govindpuri, Kalkaji New Delhi-110019
- 3. Mr. K.K. Sharma
 President
 NSIC (PTC) Employees Union (Regd.)
 Okhla Industrial Estate,
 New Delhi-110020
- 4. Mr. H.C. Katyal
 General Secretary
 Regd. Office: 1626/14
 Govindpuri, Kalkaji
 New Delhi-110019

....Applicants

Vs.

- The National Small Industries Corporation Limited (A Government of India Enterprise) `NSIC Bhawan', Okhla Industrial Estate New Delhi-110020
- 2. Union of India
 Through Deptt. of Public Enterprises
 Public Enterprises Bhawan,
 Block No.14, CGO Complex,
 Lodhi Road, New Delhi
- 3. Govt. of India
 Ministry of Personnel
 Public Grievance Pensioner
 Department of Pension &
 Pensioner Welfare

....Respondents

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the order dated 3.04.2017 passed in TA 19/2015.

- 2. I have gone through the RA. I do not find anything in RA which suggests an error apparent on the face of the record or any other sufficient reason for a review. In this regard, the Hon'ble Supreme Court has settled the law. I refer, in particular, to the judgments of the Hon'ble Supreme Court in Kamlesh Verma Vs. Mayawati and others, (2013) 8 SCC 320 and State of West Bengal and others Vs. Kamalsengupta and another, (2008) 8 SCC 612.
- 3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

(P.K. Basu) Member (A)

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